

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).226/2026

DHANYA KUMAR JAIN & ORS.

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ANR.

Respondent(s)

IA No. 53578/2026 - STAY APPLICATION

Date : 19-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) :Mr. Vikas Upadhyay, AOR
Ms. Ankita Kashyap, Adv.
Mr. Ranveer Singh, Adv.
Mr. Shiva Narang, Adv.For Respondent(s) :Mr. Guru Krishna Kumar, Sr. Adv.
Dr. Ram Sankar, Adv.
Mr. Anjul Dwivedi, Adv.
M/s. Ram Sankar & Co., AORUPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Dr. Ram Sankar, learned counsel, accepts notice on behalf of the Bar Council of India.
3. Since the impugned rule deprives office-bearers of the Bar Associations of High Courts, District Courts, or Sub-Divisional Courts from contesting the State Bar Council elections, we, *prima facie*, see no justification for creating such an artificial distinction under the Rules. Consequently, we direct the Bar Council of India to reconsider the provision and carry out a suitable amendment within one week.

4. The Writ Petition is, accordingly, disposed of.
5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR